

-ITEM NO.2 COURT NO.10 SECTION XIV
SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
IA.10-11/2007 in CIVIL APPEAL NO. 1704 OF 2007

RAVI KHULLAR & ANR. Appellant (s)
VERSUS
UNION OF INDIA & ORS. Respondent(s)
(With appln.for modification and permission to file addl.documents on record and office report)

IA.5-6/2007 in CIVIL APPEAL NO. 1705 OF 2007
(With appln.for modification and permission to file addl.documents on record and office report)

IA.7-8/2007 in CIVIL APPEAL NO. 1706 OF 2007
(With appln.for modification and permission to file addl.documents on record and office report)

Date: 02/11/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Appellant(s) Mr.T.R,Andhiyarujina, Sr.Adv.
Mr.Nidesh Gupta, Adv.
Mr. Tarun Gupta, Adv.
Ms. S. Janani,Adv.
Mr. Pritam Bharucha & Mr. Naveen R. Nath,Adv.

For Respondent(s)Mr. D.N. Goburdhan ,Adv

Mr. V.B. Saharaya, Adv.for
M/S Saharya & Co.

Mr.Vikas Singh, ASG
Mr. Vikas Sharma, Adv.
Ms. Kiran Bhardwaj, Adv.
Mr. D.S. Mahra ,Adv

Mr. K.K. Venujgopal, Sr.Adv.
Mr. Atul Sharma, Adv.
Mr. Ravi Varma, Adv.
Mr. Milanka Chaudhary, Adv.
Ms.Surbhi Sharma, Adv.
Mr. M.A.Chinnasamy ,Adv

Mrs.Rachana Joshi Issar, Adv.

UPON hearing counsel the Court made the following
ORDER

Adjourned sine die.

[Usha Bhardwaj] [Vinod Kulvi]
Court Master Court Master